

(2022) 11 NCLT CK 0025
In the National Company Law Tribunal
Case No : CP(IB) No. 292/Chd/Pb/2019

Gireesh Sardana, Sole Proprietor, G K Pharma

APPELLANT

Vs

Cosmas Pharmacls Ltd

RESPONDENT

Date of Decision : 02-11-2022

Acts Referred:

Citation : (2022) 11 NCLT CK 0025

Hon'ble Judges : Harnam Singh Thakur, Member (J); Subrata Kumar Dash, Member (T)

Bench : Division Bench

Advocate : Sunil Sharma, Nahush Jain

Final Decision : Dismissed

Judgement

In view of the letter dated 02.11.2022 submitted by The Company Law Tribunal Bar Association, the advocates have abstained from court work today.

It is stated by learned counsel for the petitioner/ operational creditor that the matter has been settled and the total amount as per settlement has been received by the petitioner/ operational creditor and on instructions, he may be permitted to withdraw the present petition. In view of the submissions made by the learned counsel for the petitioner, the present petition bearing CP(IB) No. 292/Chd/Pb/2019 is dismissed as withdrawn.